

(a) whether any vigilance is maintained by Government to find out the Officers of the Customs and Income-tax Departments who own movable or immovable property disproportionate to their income;

(b) if so, what are the criteria and procedures adopted in this regard; and

(c) the State-wise number of Officers who have been found to be in possession of property disproportionate to their income during the last three years?]

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव मुखर्जी) :
(क) और (ख) सरकार यह पता करती रहने के लिये निगरानी रखती है कि सीमाशुल्क और आयकर विभाग के किन अधिकारियों के पास, उनकी आय के गैर-माकूल चल अथवा प्रचल सम्पत्ति है। यह निगरानी, कामिक विभाग द्वारा निर्दिष्ट कार्बेन्ट्रि के अनुसार, केन्द्रीय उत्पादन-शुल्क और सीमाशुल्क बोर्ड और केन्द्रीय प्रत्यक्ष-कर बोर्ड, विभागाध्यक्षों तथा केन्द्रीय जाच ब्यूरो द्वारा रखी जाती है। संदेहास्पद मामलों में विशेष जाच पड़ताल की जाती है।

(ग) सूचना इकट्ठी की जा रही है और मदन-पटल पर रख दी जायेगी।

[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b) Due vigilance is maintained by the Government to find out the officers of Customs and Income-tax Departments who own movable or immovable properties disproportionate to their income. This is done by the Central Board of Excise and Customs and Central Board of Direct Taxes, Heads of Departments and the Central Bureau of Investigation in accordance with the prescribed procedure laid down by the Department of Personnel. Special investigation is done in respect of suspected cases.

(c) Information is being collected and will be laid on the Table of the House.]

[] English translation.

Acquisition of under-valued properties

* 160. SHRI SARDAR AMJAD ALI :
SHRIMATI AZIZA IMAM :
SHRI KHURSHED ALAM
KHAN :
DR. V. A. SEYID MUHAMMAD :

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 571 given in the Rajya Sabha on the 26th November, 1974 regarding acquisition of under-valued properties and state :

(a) whether the cases relating to the acquisition of 69 properties have since been settled; and

(b) if so, what are the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) It is presumed that the Hon'ble Members wish to know whether any of the 69 properties have vested in Government of India. None of the properties has yet vested in the Government.

(b) Does not arise.

न्यू बैंक आफ इंडिया कम्पनी के शेयर होल्डिंगों के नाम करों की बकाया राशियां

* 161. श्री जगदीश जोशी :
श्री नागेश्वर प्रसाद शाही :
श्री गुणानन्द ठाकुर :
श्री राधो सिंह :
श्री कल्पनाथ

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) न्यू बैंक आफ इंडिया कंपनी लि० के कितने सदस्यों के नाम पर आयकर, सम्पत्ति कर, उत्पादन शुल्क और निगम कर की राशियां बकाया हैं, वे कब से बकाया हैं और उनकी वसूली में विलम्ब के क्या कारण हैं; और

(ख) उपरोक्त व्यक्तियों में से क्या कुछ ऐसे भी हैं जिन्हें तस्करी के आरोप में गिरफ्तार किया

गया था या जिनके यहां छापे मारे गए थे; और यदि हा तो वे कौन लोग हैं और उनके पास से पकड़ी गई वस्तुओं का व्योरा क्या है ?

†[Tax arrears of shareholders of New Bank of India Company Limited]

* 161. SHRI JAGDISH JOSHI :

SHRI NAGESHWAR PRASAD SHAHI :

SHRI GUNANAND THAKUR :

SHRI NATHI SINGH :

SHRI KALP NATH :

Will the Minister of FINANCE be pleased to state :

(a) the number of shareholders of New Bank of India Company Limited against whom arrears of income-tax, wealth-tax, excise duty and Corporation tax are outstanding and since when they are outstanding together with the reasons for the delay in realising the arrears ; and

(b) whether there are any such persons out of the above-mentioned persons who were arrested for smuggling or whose premises were raided and if so, the names of those persons and the details of the articles seized from them ?]

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव मुखर्जी) :
(क) तथा (ख) दि न्यू बैंक आफ इण्डिया कम्पनी लि० एक बहुत बड़ी कम्पनी है। कम्पनी के अन्तिम उपलब्ध तलपाट के अनुसार, जिसमें 31 दिसम्बर, 1973 की स्थिति बताई गई है, उसकी अभिदत्त तथा चुकता पूंजी, 6 लाख 70 हजार में अधिक शेयरों में बटी 33 लाख 57 हजार पये की है। कम्पनी के शेयर होल्डरों की संख्या बहुत ज्यादा है, और वे मारे भाग्य में फले हैं। जिन शेयरधारियों की तरफ प्रत्यक्ष करो की तथा उत्पादन शुल्क की रकमें बकाया हैं और जिन्हें तस्कर आयात निर्यात के सम्बन्ध में गिरफ्तार किया गया अथवा जिनके परिसरों पर छापे मारे गये, उनके सम्बन्ध में सूचना देशभर में फैले क्षेत्रीय कार्यालयों से एकत्र करनी होगी। इस सूचना को एकत्र करने में काफी

समय तथा श्रम लगेगा जो सम्भवतः प्राप्तव्य परिणामों के अनुरूप नहीं हों। फिर भी, यदि माननीय सदस्य किसी विशेष शेयरधारियों/शेयरधारियों के बारे में सूचना मांगें तो वह एकत्र कर के सदन पटल पर रखी जा सकती है।

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b) The New Bank of India Company Limited is a large company with subscribed and paid-up capital of Rs. 33.57 lakhs made up of over 6.7 lakhs shares as per latest available balance-sheet as on 31st December, 1973. The number of shareholders in the company is very large and they are spread all over the country. The information regarding shareholders against whom arrears of direct taxes and excise duty are outstanding and who were arrested for smuggling or whose premises were raided will have to be collected from the field formations all over the country. Collection of the desired information, therefore, will involve very considerable time and labour which may not be commensurate with the results that may be achieved. However, if the Honourable Members desire to have information about any particular shareholder(s), the same can be collected and laid on the Table of the House.]

जीवन बीमा निगम के अधिकारियों के वेतनमानों के सम्बन्ध में अभ्यावेदन

* 162. श्री भैरों सिंह शेखावत :

श्री जगदीश प्रसाद माथुर :

डा० राम कृपाल सिंह :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को जीवन बीमा निगम के अधिकारियों से इस आशय का कोई अभ्यावेदन प्राप्त हुआ है कि वहां तृतीय श्रेणी के एक अधीक्षक की परिलब्धियां प्रथम श्रेणी के अधिकारी से लगभग 600 रुपए अधिक हैं; और